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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 45/14(1)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018**

Name of the Company: Havmor Ice Cream Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | GARGI R. VYAS | ADVOCATE | PETITIONER |  |
| 2. | | | | |


ORDER

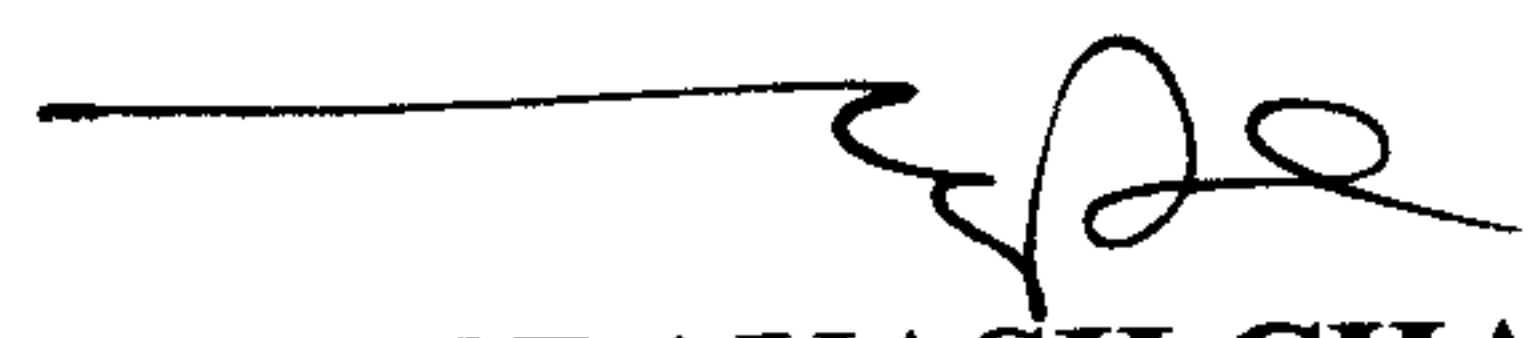
Advocate Ms. Gargi Vyas is present for the petitioner.

The Proof of service of copy of the petition on Respondent is filed.

None appeared from the side of the Central Government, even after issuance of notice.

List the matter on 17.08.2018 for final hearing.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 30th day of July, 2018.